THE KERALA FINANCE BILL, 2018
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Fourteenth Kerala Legislative Assembly

Bill No. 125

THE KERALA FINANCE BILL, 2018
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A BILL


Preamble.—WHEREAS, it is expedient to give effect to certain financial proposals of the Government of Kerala for the Financial Year 2018-2019;

BE it enacted in the Sixty-ninth Year of the Republic of India as follows:—

1. Short title and Commencement.—(1) This Act may be called the Kerala Finance Act, 2018.

(2) Save as otherwise provided in this Act, it shall come into force on the 1st day of April, 2018.

2. Amendment of Act 1 of 1977.—In the Abkari Act, 1977 (1 of 1977),—

(1) in section 3, after clause (13), the following clauses shall be inserted, namely:—

“(13A) “Foreign Made Foreign Liquor” means any liquor produced, manufactured or blended, compounded and bottled abroad and imported into India by land, air or sea;

(13B) “Indian Made Foreign Liquor” means any foreign liquor other than Foreign Made Foreign Liquor;”;

(2) in section 18,—

(a) in sub-section (2),—

(i) in item (i), for the words and brackets “Liquor (Indian Made)” the words “Indian Made Foreign Liquor” shall be substituted;
(ii) in the table, after item (i) and the entry against it, the following item and entry shall, respectively, be inserted, namely:

"(ia) Duty of excise when levied in the form of special fees on Foreign Made Foreign Liquor. Rs. 100 per proof litre."

(b) in sub-section (4),—

(i) for the words and brackets "Foreign Liquor (Indian Made)" wherever they occur, the words "Indian Made Foreign Liquor" shall be substituted;

(ii) for the words and brackets "Foreign Liquor (foreign made)"; the words "Foreign Made Foreign Liquor" shall be substituted;

(iii) after the existing proviso, the following proviso shall be inserted, namely:

"Provided further that the Government may, permit, the licensees who sell or serve Indian Made Foreign Liquor, to sell or serve Foreign Made Foreign Liquor also, without levying the fees specified in clause (c) above in such manner as may be prescribed.";

(iv) The Explanation shall be omitted.

3. *Amendment of Act 11 of 1957.*—In the Kerala Surcharge on Taxes Act, 1957 (11 of 1957), section 3 shall be omitted.

4. *Amendment of Act 17 of 1959.*—In the Kerala Stamp Act, 1959 (17 of 1959),—

(1) in section 2, the existing clause (ff) shall be re-lettered as clause (fa) and after clause (fa) as so re-lettered, the following clauses shall be inserted, namely:

"(fb) "family" means father, mother, grandfather, grandmother, husband, wife, son, daughter, grandchildren, brother and sister;

(fc) "flat" whether called apartment or by any other name, means a part of any property, together with its undivided interest in the land/common
areas/facilities, intended for any type of independent use, including one or more rooms or enclosed spaces located on one or more floors or any part or parts thereof, in a multi-storied building to be used for residence or office or for the practice of any profession, or for carrying on any occupation, trade or business or for such other type of independent use, as may be described, in the instrument, and with a direct exit to a public street, road or highway, or to a common area leading to such street, road or highway, and includes any garage or room (whether or not adjacent to the multi-storied building, in which such flat is located) provided by the promoter for use by the owner of such flat for parking any vehicle or for the residence of any domestic aide employed in such flat;“;

(2) after section 28B, the following section shall be inserted, namely:—

“28C. Valuation of buildings other than Flats/Apartments.—Notwithstanding anything contained in this Act or the rules made thereunder, an instrument transferring land including a building other than flat/apartment, chargeable with ad valorem duty, shall fully and truly set forth the value of building therein and for this purpose the valuation of building shall be determined on the basis of the cost inflation index under section 48 of the Income Tax Act, 1961 (Central Act 43 of 1961), in such manner as may be prescribed by rules made under this Act;”;

(3) in section 45B, to sub-section (5), the following proviso shall be added, namely:—

“Provided that no such appeal shall be entertained, unless an amount equal to twenty-five per cent of the deficit amount of duty determined and payable under sub-section (2) or sub-section (3), as the case may be, is deposited by the aggrieved person in such a manner as may be prescribed by rules made under this Act;”;

(4) in THE SCHEDULE, —

(a) in serial number 5, clause (e) shall be re-lettered as clause (g) and before clause (g) as so re-lettered, the following clauses shall be inserted, namely:—

“(e) If relating to advertisement on mass media, made for promotion of any product or programme or event

Rupees 500 per contract
with an intention to make profit or business out of it or conferring exclusive rights of telecasting, broadcasting or exhibition of an event or a film.

(f) If relating to public works or service level agreements

One rupee for every rupees 1000 or part thereof on the amount agreed in the contract, subject to a minimum of rupees 200 and a maximum of rupees one lakh;

(b) in serial number 6, after clause (2), the following clause shall be inserted, namely:—

"(3) Release, discharge or cancellation of any instrument specified under clause (1) or clause (2) The same duty with which such agreement [clause (1) or (2), as the case may be] is chargeable";

(c) for serial number 31, and entries against it in columns (2) and (3), the following serial number and entries shall, respectively, be substituted, namely:—

"31. Gift— instrument, not being a Settlement or will or transfer,

(a) where the gift is in favour of any of the members of the family and/or legal heirs of the deceased family member Two rupees for every rupees 1000 or part thereof of the fair value of the land and the value of the other properties set forth in the instrument or the value of all properties set forth in the instrument, whichever is higher, subject to a minimum of rupees 1000.

(b) in any other case The same duty as a conveyance (No. 21 or 22 as the case may be)";
(d) in serial number 33, the existing Explanation shall be numbered as Explanation I and after Explanation I as so numbered, the following Explanation shall be inserted, namely:

“Explanation II.—Rent paid in advance shall be deemed to be premium or money advanced within the meaning of this serial number, unless it is specifically provided in the lease agreement that the rent paid in advance will be set off towards the last instalment or instalments of rent.”;

(e) in serial number 42,—

(i) for the entries in columns (2) and (3), the following entries shall respectively, be substituted, namely:

“Partition—Instrument of [as defined by section 2(k)]:

(a) Where the partition is among all or any of the members of the family and legal heirs of the deceased family member, if any

Two rupees for every rupees 1000 or part thereof of the fair value of the separated share or shares of land and the value of other properties in such separated share or shares set forth in the instrument or of the value of all the properties of the separated share or shares as set forth in the instrument, whichever is higher, subject to a minimum of rupees 1000.

(b) in any other case

Six rupees for every rupees 100 or part thereof of the amount of the value or fair value of the separated share or shares of the property, whichever is higher.”;

(ii) existing Explanation shall be omitted;

(f) in serial number 44,—
(i) in clause (c), for the entry in column (3), the following entry shall be substituted, namely: —

"Six hundred rupees"

(ii) in clause (g), for the entry in column (3), the following entry shall be substituted, namely:—

"Six hundred rupees"

(g) for serial number 48, and the entries against it in columns (2) and (3), the following serial numbers and entries shall, respectively, be substituted, namely:—

"48. Release, that is to say, any instrument (not being such a release as is provided by section 24), whereby a person renounces a claim upon another person or against any specified property,—

(a) When such release operates in favour of any of the members of the family and / or legal heirs of the deceased family member

Two rupees for every rupees 1000 or part thereof of the amount of the fair value of land and the values of other properties or claims of which the right is relinquished in proportion to the right relinquished or value of all the properties or claims of which right is relinquished in proportion to the right relinquished or consideration for the release, whichever is higher, subject to a minimum of rupees 1000.

(b) in any other case

The same duty as a conveyance (No. 21 or 22 as the case may be) for such
amount or value of the property or claim or fair value of the land and the values of other properties of which the right is relinquished in proportion to the right relinquished or consideration for the release, whichever is higher”; 

(h) in serial number 51, for clause A and the entries against it in columns (2) and (3), the following clause and entries shall, respectively, be substituted, namely:—

“A. instrument of (including a deed of dower),

(a) Where the settlement is in favour of any of the members of family and/or legal heirs of the deceased family member

(b) in any other case

Two rupees for every rupees 1000 or part thereof of the fair value of the land and the value of other properties set forth in the instrument or the value of all properties set forth in such instrument, whichever is higher, subject to a minimum of rupees 1000.

The same duty as Bottomry Bond (No. 14) for a sum equal to the amount or value of the property settled as set forth in such instrument or fair value of land and value of other properties, whichever is higher.”;

(i) for serial number 54, and the entries against it in columns (2) and (3), the following serial number and entries shall, respectively, be substituted, namely:—

“54. Surrender of lease—

(a) when lease is surrendered before the expiry of lease period

One thousand rupees
(b) in any other case Five hundred rupees".

5. Amendment of Act 10 of 1960.—In the Kerala Court Fees and Suits Valuation Act, 1959 (10 of 1960) in SCHEDULE II, after Article 18 and the entries against it in columns (2) and (3), the following Article and entries shall, respectively, be inserted, namely:

"19. Application to arbitrator for adjudication of dispute under the Chit Funds Act, 1982 (Central Act 40 of 1982)

Two per cent of the arbitration amount."

6. Amendment of Act 13 of 1961.—In the Kerala Land Tax Act, 1961 (13 of 1961), in section 6, for sub-section (1) and NOTE below it, the following sub-section and proviso shall be substituted, namely:

"(1) Subject to the provisions of sub-section (2) of section 7, the basic tax charged and levied under section 5 shall be at the rate of five rupees in Panchayat areas, ten rupees in Town Panchayat and Municipal Council areas and twenty rupees in Municipal Corporation areas, per Are per annum:

Provided that where the aggregate extent of land held by a land holder does not exceed 8.1 Ares in Panchayat area, 2.43 Ares in Town Panchayat and Municipal Council area and 1.62 Ares in Municipal Corporation area, the basic tax charged and levied on such land shall be at the rate of two rupees and fifty paise in Panchayat area, five rupees in the "Town Panchayat and Municipal Council area and ten rupees in the Corporation area, per Are per annum."

7. Amendment of Act 15 of 1963.—In the Kerala General Sales Tax Act, 1963 (15 of 1963),—
(1) in section 23B,—

(a) in sub-section (3) for the words and figures “31st December, 2017” the words and figures “30th June, 2018” shall be substituted;

(b) in sub-section (4), for the words and figures “31st December, 2017” the words and figures “30th June, 2018” shall be substituted;

(2) in the schedule, for serial number 2 and the entries against it, the following serial number and entries shall, respectively, be substituted, namely:

<table>
<thead>
<tr>
<th>Serial Number</th>
<th>Description</th>
</tr>
</thead>
<tbody>
<tr>
<td>2</td>
<td>Foreign Liquor</td>
</tr>
<tr>
<td>(i)</td>
<td>Bottled Wine, imported from outside the country and has suffered duty under the Customs Act, 1962</td>
</tr>
<tr>
<td>(ii)</td>
<td>Bottled Foreign liquor other than wine, imported from outside the country and has suffered duty under the Customs Act, 1962</td>
</tr>
<tr>
<td>(iii)</td>
<td>Beer not covered under sub-entry (ii) above</td>
</tr>
<tr>
<td>(iv)</td>
<td>Wine not covered under sub-entry (i) above</td>
</tr>
<tr>
<td>(v)</td>
<td>Foreign liquor not covered under sub entries (i), (ii), (iii) and (iv) above</td>
</tr>
</tbody>
</table>

(a) for which purchase value incurred is Rupees 400 per case or more 210
(b) for which purchase value incurred is up to Rupees 400 per case 200

Explanation:—For the purpose of this Schedule,—

(i) “case” means, 48 bottles of 180 ml. each, or 24 bottles of 375 ml. each, or 18 bottles of 500 ml. each or 12 bottles of 750 ml. each, or 9 bottles of
1000 ml. each or 6 bottles of 1500 ml. each;

(ii) "purchase value" means the value at which the Kerala State Beverages (Manufacturing and Marketing) Corporation Limited purchases such liquor from the suppliers and in case any liquor is not purchased by the Kerala State Beverages (Manufacturing and Marketing) Corporation Limited, such value as fixed by the Commissioner of Excise, for the purpose of levy of duties under the provisions of the Abkari Act, 1077 (1 of 1077)."


(1) in section 3,—

(a) in sub-section (1),

(i) in the second proviso, for the words "as per fourth proviso" the words "as per fifth proviso", shall be substituted;

(ii) in the third proviso,—

(a) for the words "tax has been paid at the rate", the words and symbol "tax has been paid, at the rate" shall be substituted;

(b) after the words, figures, brackets and letter "new autorickshaws specified in item 7(i)(a)", the words, figures, brackets and letters "and 7(i)(aa) and new e-rickshaws specified in item 7(i)(ab)" shall be inserted;

(c) for the words "seventh proviso", the words "eighth proviso", shall be substituted;

(d) after the fourth proviso, in the NOTE, for the words "This shall", the words "This proviso shall" shall be substituted;
(b) in sub-section (5), after the second proviso, the following proviso shall be inserted, namely:

"Provided also that in the case of Transport Vehicles registered in any State or Union Territories other than the State of Kerala and found operating in the State of Kerala without remitting tax due to Kerala, a tax equal to double the amount of tax specified in the schedule for such vehicle shall be levied.");

(c) in sub-section (7), for the words "specified in the schedule", the words "specified in Annexure IV" shall be substituted;

(2) in sub-section (1) of section 4,—

(a) for the third proviso, the following proviso shall be substituted, namely:

"Provided also that the tax payable in respect of motor vehicles other than those vehicles for which one time tax or lump sum tax or biennial tax has been paid for an year does not exceed rupees one thousand five hundred, the tax shall be paid yearly on an annual licence.");

(b) in the fourth proviso, for the words "second proviso", the words "third proviso", shall be substituted;

(c) in the fifth proviso, after the words, figures and brackets "specified in item 7(i)(a)", the words, figures and brackets "and 7(i)(aa) and new e-rickshaw specified in 7(i)(ab)", shall be inserted;

(d) in the eighth proviso, after the words, figures and brackets "7(i)(a)" the words, figures and brackets "and 7(i)(aa) e-rickshaw specified in 7(i)(ab)", shall be inserted;
(3) in the Schedule,—

(a) in serial number 3, in item (ii), for sub-item (q) and the entries against it in columns (2) and (3), the following sub-items and entries shall, respectively, be substituted, namely:

<table>
<thead>
<tr>
<th>&quot;(q)&quot;</th>
<th>15000 kg</th>
<th>20000 kg</th>
<th>-do-</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td>4240 + Rs.160/- for every 250 kg or part there of in excess of 15000 kg.</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>&quot;(r)&quot;</th>
<th>20000 kg</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
</tr>
</tbody>
</table>

(b) in serial number 7, in item (i), for sub-item (a) and the entries against it in columns (2) and (3), the following sub-items and entries shall, respectively, be substituted, namely:

| "(a) and to carry not more than 3 passengers (Autorickshaws) and using fuel petrol and diesel" | 125.00 |
| "(aa) and to carry not more than 3 passengers (Autorickshaws) and using fuel other than petrol and diesel." | 115.00 |
| "(ab) and used for carrying more than 2 passengers but not more than 6 passengers other than motor cabs and Tourist Motor Cabs (e-rikshaws)" | 125.00 |

(c) serial number 14 and the entries against it in columns (2) and (3) shall be omitted;

(d) in Annexure II, under the heading "Class of Vehicle", against serial number C, after the words "State of Kerala", the words "and new e-rikshaws and e-rikshaws which were originally registered in other State on or after 1st April, 2018 and migrated to the State of Kerala" shall be inserted;
(e) for Annexure III, the following Annexure shall be substituted namely:

"ANNEXURE-III

[see section 3(6)]

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Class of Vehicle</th>
<th>Amount of Tax</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>Period of stay exceeding 30 days and up to one year</td>
</tr>
<tr>
<td>1</td>
<td>Motor Cycle and Three Wheelers</td>
<td>One time tax proportionate to the rate specified in Annexure I</td>
</tr>
<tr>
<td>2</td>
<td>Motor Cars</td>
<td>One time tax proportionate to the rate specified in Annexure I</td>
</tr>
<tr>
<td>3</td>
<td>Private Service Vehicle for Personal use.</td>
<td>One time tax proportionate to the rate specified in Annexure I</td>
</tr>
<tr>
<td>A.</td>
<td>Passanger capacity up to 10 seats—for every passenger</td>
<td>1/15th of the onetime tax specified in Annexure I</td>
</tr>
<tr>
<td>B.</td>
<td>Passanger capacity more than 10 seats—for every passenger</td>
<td>1/15th of the onetime tax specified in Annexure I</td>
</tr>
</tbody>
</table>
(1) Construction Equipment Vehicles

1/15th of the onetime tax specified in Annexure I

One time tax proportionate to the rate specified in Annexure I

(2) Other Non-Transport Vehicles

Quarterly Tax specified in the schedule for every quarter

Quarterly Tax specified in the schedule for every quarter

(c) after Annexure III, the following Annexure shall be inserted, namely:

"ANNEXURE-IV
(Short Term Tax)

[See section 3(7)]

Motor Vehicles brought to the State from any other Country for Temporary use in the State.

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Period of Stay</th>
<th>Amount of Tax (in Rupees)</th>
</tr>
</thead>
<tbody>
<tr>
<td>(i)</td>
<td>For the first month of stay or part there of</td>
<td>10,000/-</td>
</tr>
<tr>
<td>(ii)</td>
<td>For every subsequent month of stay or part there of</td>
<td>5,000/-</td>
</tr>
</tbody>
</table>


(a) in sub-section (5), for the words and figures “30th September, 2017” the words and figures “30th June, 2018” shall be substituted;

(b) in sub-section (7), for the words and figures “31st December, 2017” the words and figures “30th June, 2018” shall be substituted.
10. Amendment of Act 30 of 2004.— In the Kerala Value Added Tax Act, 2003 (30 of 2004),—

(1) in section 2, after clause (xxiv), the following clause shall be inserted, namely:—

“(xxiva) "Joint Commissioner (Appeals)" means any person appointed to be a Joint Commissioner (Appeals) under sub-section (3) of section 3;”;

(2) in section 3,—

(a) in sub-section (3), after the words and symbol “Joint Commissioners”, the words, brackets and symbol “Joint Commissioner (Appeals),” shall be inserted;

(b) in the proviso to sub-section (4), after the words “discretion of the”, the words, brackets and symbol “Joint Commissioner (Appeals),” shall be inserted;

(3) in section 24, in the fourth proviso to sub-section (1), for the words and figures “31st March, 2018”, the words and figures “31st March, 2019” shall be substituted;

(4) in section 25, in the third proviso to sub-section (1), for the words and figures “31st March, 2018”, the words and figures “31st March, 2019” shall be substituted;

(5) to section 25D, the following proviso shall be inserted, namely:—

“Provided that dealers who have opted to pay differential amount of tax under this section, but has not paid the amount or has only paid the amount partly, shall pay the balance amount outstanding as on 31st March, 2018, in twenty four equal monthly instalments on or before 31st March, 2020.”;

(6) in section 25E,—

(a) to sub-section (1), the following proviso shall be inserted, namely:—

“Provided that the dealers specified in sub-section (1) who had failed to take registration under the Act may also settle their cases relating to the period up to 31st March, 2017, under this section on payment of registration fee at the prescribed rate for each such year and an amount equal to registration fee as penalty, in addition to the tax payable under this section.”;
(b) in sub-section (2), for the words and figures “30th September, 2017”, the words and figures “30th June, 2018” shall be substituted;

(c) in sub-section (5), for the words and figures “31st December, 2017”, the words and figures “30th June, 2018” shall be substituted;

(d) sub-section (7) shall be omitted;

(7) in section 31A,—

(a) in sub-section (5), for the words and figures “30th September, 2017” the words and figures “30th June, 2018” shall be substituted;

(b) in sub-section (7), for the words and figures “31st December, 2017” the words and figures “30th June, 2018” shall be substituted;

(8) after section 31A, the following section shall be inserted, namely:—

31B. Notwithstanding anything contained in this Act, the interest accrued under sub-section (5) of section 31 and sub-section (6) of section 31 of this Act, on tax due or accrued, under sub-section (2) of section 8 of the Central Sales Tax Act, 1956 (Central Act 74 of 1956) on arecanut and penalty under section 67 and section 68 of this Act, and penalty imposed on non-payment or short payment of tax due or assessed under sub-section (2) of section 8 shall be waived subject of the following conditions:

(a) the dealers who have received assessment orders before 20th April, 2018 shall file their option for waiver before the assessing authority on or before 31st May, 2018;

(b) dealers who receive assessment orders after 20th April, 2018 shall file the option within a month from the date on which the assessment orders are received or before 31st March, 2019, whichever is earlier.

Provided that the Commissioner may, for sufficient reasons extend the date for filing of option;

(c) such dealers shall pay the entire tax assessed in lumpsum or in 12 equal monthly instalments, starting on the date on which the assessing authority intimates the tax amount to be paid under the option;
(d) cases relating to the above assessment pending in all Courts and Appellate or Revisional forums shall be withdrawn by the dealer;

(e) penalties and interest already remitted before 20th March, 2018 will not be readjusted towards tax liability;

(8) in section 42, in sub-section (2), after the existing proviso, the following provisos shall be inserted, namely:

"Provided that those dealers who have filed audited statement of accounts and certificates under sub-section (1) will be allowed to revise the returns for the period up to June, 2017, in respect of defects of a technical or clerical in nature, having no effect on the sales turnover already conceded or the tax paid. Such dealers may apply for revision of their returns before the assessing authority on or before 30th June, 2018:

Provided further that this facility shall not be available to dealers against whom assessment proceedings have already been initiated based on such defects:

Provided also that such revision shall be allowed on the basis of the instructions issued by the Commissioner from time to time.";

(9) in section 55,—

(a) for the marginal heading, the following marginal heading shall be substituted, namely:—

"Appeals to the Joint Commissioner (Appeals), Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals).—"

(b) in sub section (1),—

(i) after the first proviso, the following proviso shall be inserted, namely:

"Provided further that notwithstanding anything contained in this Act, any order passed under this Act by an assessing authority not below the rank of Deputy Commissioner shall be appealable only to the Joint Commissioner (Appeals).";

477/2018.
(ii) in the third proviso for the words and brackets "Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)", the words and brackets "Joint Commissioner (Appeals), Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)" shall be substituted;

(c) in sub-section (4), in the first proviso, for the words and brackets "Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)", the words and brackets "Joint Commissioner (Appeals), Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)" shall be substituted;

(d) in sub-section (5), for the words and brackets "Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)", the words and brackets "Joint Commissioner (Appeals), Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)" shall be substituted;

(e) in sub-section (6), for the words and brackets "Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)", the words and brackets "Joint Commissioner (Appeals), Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)" shall be substituted;

(f) in sub-section (7), for the words and brackets "Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)", the words and brackets "Joint Commissioner (Appeals), Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)" shall be substituted;

(10) in section 58,—

(a) in sub-section (1), for the words and brackets "other than that of the Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals)", the words and brackets "other than that of the Joint Commissioner (Appeals), Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals)" shall be substituted;

(b) in sub-section (2), in clause (b), for the words and brackets "the Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals)", the words and brackets "the Joint Commissioner (Appeals), Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals)" shall be substituted;
(11) in section 59, in sub-section (1), for the words and brackets “the Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals)”, the words and brackets “the Joint Commissioner (Appeals), Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals)” shall be substituted;

(12) in section 60,—

(a) in sub-section (1), for the words and brackets “Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals)”, the words and brackets “Joint Commissioner (Appeals), Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals)” shall be substituted;

(b) in sub-section (2), for the words and brackets “Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals)”, wherever they occur the words and brackets “Joint Commissioner (Appeals), Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals)” shall be substituted;

(13) in section 65, for the words and brackets “Deputy Commissioner (Appeals), Assistant Commissioner (Appeals) or the Deputy Commissioner”, the words and brackets “Joint Commissioner (Appeals), Deputy Commissioner (Appeals), Assistant Commissioner (Appeals) or the Deputy Commissioner” shall be substituted;

(14) in section 85, in sub-section (2), in clause (x), in sub-clause (b), the words “or by a Joint Commissioner (Appeals)” shall be added the end;

(15) in section 94, in sub-section (5), for the words and brackets “including Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)” the words and brackets “including Joint Commissioner (Appeals), Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals)” shall be substituted;

(16) in the first schedule, below serial number 17B and the entries against it in columns (2) and (3), the following note shall be inserted, namely:—

“Note:- This entry shall be deemed to have come into force on the 19th day of July, 2011.”.
11. Amendment of Act 21 of 2008.—In the Kerala Finance Act, 2008 (21 of 2008), in section 6,—

(1) (a) for the words and figures “section 5 and section 7” the words and figure “section 5, except on foreign liquor,” shall be substituted;

(b) the proviso shall be omitted;

(2) sub-section (2A) shall be omitted;

(3) for sub-section (3), the following sub-section shall be substituted, namely:

“(3) The Government may after due appropriation made by law in this behalf utilise such sum of money of Social Security Cess for the purposes specified in sub-section (1).”;

(4) in sub-section (4), the word, brackets, figure and letter “and (2A)” shall be omitted.

12. Reduction of arrears in certain cases.—(1) Notwithstanding anything contained in sub-section (1) of section 173 of the Kerala Goods and Services Tax Act, 2017 (20 of 2017) and the Kerala Tax on Luxuries Act, 1976 (32 of 1976) (hereinafter referred to as the repealed Act) and the rules made thereunder or in any judgment, decree or order of any court, tribunal or appellate authority, an assessee who is in arrears of tax or any other amount due under the repealed Act relating to the period up to and including 31st March, 2011, may opt for settling the arrears on payment of the principal amount of tax in arrears and thirty per cent of penalty amount, by availing a complete reduction of the interest on the tax amount and interest on the penalty amount.

(2) Notwithstanding anything contained in the Kerala Revenue Recovery Act, 1968, (15 of 1968) reduction of arrears under sub-section (1) shall be applicable to those cases in which revenue recovery proceedings have been initiated and the assessing authorities under the repealed Act shall have the power
to collect such amounts on settlement under sub-section (1) and where the amount is settled under sub-section (1) the assessing authorities shall withdraw the revenue recovery proceedings against such assesses which will then be binding on the revenue authorities and such assesses shall not be liable for payment of any collection charges.

(3) The assessee shall withdraw all the cases pending before any appellate or revisional authority, tribunal or courts for opting for settling the arrears under this section.

(4) All arrears including tax and penalties pertaining to a year shall be settled together under this section.

(5) An assessee who intends to opt for payment of arrears under sub-section (1) shall submit an application to the assessing authority on or before 30th June, 2018.

(6) The arrears for the purpose of settlement under this section shall be calculated as on the date of submission of application.

(7) On receipt of an application under sub-section (5), the assessing authority shall determine the amount of tax and other amounts due from the assessee under sub-section (1) and shall intimate the same to the assessee, and thereupon the assessee shall remit the amount in equal monthly instalments on or before 30th June, 2018:

Provided that an assessee who opts to settle his arrears under sub-section (1) has remitted any amount relating to the arrears for obtaining a stay voluntarily or by way of an order or decree or judgment passed by any court or tribunal or appellate authority and if the case is pending before such authority, the amount so paid shall be treated as that paid under this option.

(8) There shall not be any refund subsequently for the amount settled under this scheme, under any circumstances.
STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend the following enactments to give effect to the financial proposals of the Government of Kerala for the financial year 2018-2019 as announced in paras 244 to 250 and 252 to 274 of the Budget Speech 2018-2019, namely:

1. The Abkari Act, 1077 (1 of 1077);
2. The Kerala Surcharge on Taxes Act, 1957 (11 of 1957);
3. The Kerala Stamp Act, 1959 (17 of 1959);
4. The Kerala Court Fees and Suits Valuation Act, 1959 (10 of 1960);
5. The Kerala Land Tax Act, 1961 (13 of 1961);
6. The Kerala General Sales Tax Act, 1963 (15 of 1963);
7. The Kerala Motor Vehicles Taxation Act, 1976 (19 of 1976);
8. The Kerala Agricultural Income Tax Act, 1991 (15 of 1991);
9. The Kerala Value Added Tax Act, 2003 (30 of 2004);
10. The Kerala Finance Act, 2008 (21 of 2008);

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Sub-item (iii) of item (b) of sub-clause (2) of clause 2 of the Bill, which proposes to insert a new proviso after the existing proviso to sub-section (4) of section 18 of the Abkari Act, 1077 (1 of 1077) seeks to empower the Government to prescribe the manner in which the Government may permit the licensees who sell or serve Indian Made Foreign Liquor to sell or serve Foreign Made Foreign Liquor also without levying the fees specified in clause (c).
2. Sub-clause (2) of clause 4 of the Bill, which proposes to insert a new section 28C in the Kerala Stamp Act, 1959 (17 of 1959) seeks to empower the Government to prescribe the manner in which the valuation of buildings other than flat/apartment shall be determined on the basis of the cost inflation index under section 48 of the Income Tax Act, 1961 (Central Act 43 of 1961).

3. Sub-clause (3) of clause 4 of the Bill, which proposes to add a proviso to sub-section (5) of section 45B of the above said Act, seeks to empower the Government to prescribe the manner in which the aggrieved person shall deposit an amount equal to twenty five per cent of the deficit amount of duty along with the appeal.

4. The matters in respect of which rules are to be made are either administrative in nature or matters of procedure and are of routine in nature. Further, the rules after they are made, will be subject to the scrutiny of the Legislative Assembly. The delegation of legislative power is, thus, of a normal character.

Dr. T. M. Thomas Isaac.
EXTRACT FROM THE RELEVANT PORTIONS OF THE
ABKARI ACT, 1077
(1 OF 1077)

3. Interpretation.—In this Act, unless there be something repugnant in the
subject or context.—

(13) Foreign Liquor.—"Foreign Liquor" includes all liquor other than
country liquor:

Provided that, in any case in which doubt may arise, the Government
may declare by notification what, for the purpose of this Act, shall be deemed to
be "country liquor" and what "foreign liquor".

18. How duty or countervailing duty may be imposed.—(1) Such duty of
excise or countervailing duty may be levied and collected:

(2) The duty of excise or countervailing duty under sub-section (1) shall
be levied and collected at such rates as may be fixed by the Government, from
time to time, by notification in the Gazette, not exceeding the rates specified
below.—

<table>
<thead>
<tr>
<th>Duty of Excise</th>
<th>Maximum Rates</th>
</tr>
</thead>
<tbody>
<tr>
<td>(i) Duty of excise on liquors (Indian made)</td>
<td>Rs.200 per proof litre or an amount equal to 200 per cent of the value of the liquor whichever is higher</td>
</tr>
</tbody>
</table>

(4) The luxury tax under sub-section (3) shall be levied at such rates as
may be fixed by the Government, from time to time, by notification in the
gazette, not exceeding the rates specified below.—

Luxury tax
(a) When levied in the form of a
    fee for licence for sale of
    foreign liquor (Indian made)
(i) for licence for sale of foreign liquor in wholesale

Rs. 15,000 (Rupees fifteen thousand) for a year or part thereof.

(ii) for licence for sale of foreign liquor in hotels or restaurants

Rs. 12,000 (Rupees twelve thousand) for a year or part thereof.

**  **  **

(b) when levied in the form of gallonage fee for foreign liquor (Indian made)

Rs. 30 (Rupees thirty) per bulk litre

**  **  **

(c) When levied in the form of a fee of licence for the sale of foreign liquor (foreign made)

(i) in wholesale

Rs. 25,00,000 (Rupees twenty-five lakh) for a year or part thereof.

**  **  **

(d) When levied in the form of gallonage fee

(i) foreign liquor (foreign made) other than beer and wine

Rs 200 (Rupees two hundred) per bulk litre

**  **  **  **

Provided that where there is a difference of duty of excise, countervailing duty or luxury tax as between two licence periods such difference may be collected in respect of all stocks of foreign liquor or intoxicating drugs held by licencees at the close of the former period:

**  **

Explanation:— The expression “Foreign Liquor” (foreign made) means any liquor produced, manufactured or blended and compounded abroad and imported into India by land, air or sea.
45B. *Instruments under valued how to be dealt with.*—(1) If the Registering Officer, while registering any instrument transferring any property, has reason to believe that the value of the property or the consideration, as the case may be, has not been truly set forth in the instrument, he may, after registering such instrument, refer the same to the Collector for determination of the value, or consideration as the case may be, and the proper duty payable thereon.

** ** ** ** **

(5) An appeal under sub-section (4) shall be filed within thirty days of the date of the order sought to be appealed against.

** ** ** ** **

**THE SCHEDULE**

<table>
<thead>
<tr>
<th>Sl.No.</th>
<th>Description of Instrument</th>
<th>Proper Stamp Duty</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td></td>
<td></td>
</tr>
<tr>
<td>(2)</td>
<td></td>
<td></td>
</tr>
<tr>
<td>(3)</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

5. Agreement or memorandum of an agreement.—

(a) if relating to the sale of a bill of exchange One rupee

** ** ** ** **

(e) if not otherwise provided for Two hundred rupees

** ** ** ** **

6. Agreement relating to deposit of title deeds, pawn or pledge, that is to say, any instrument evidencing any agreement relating to—

(1) the deposit of title deeds or instruments constituting or being evidence of the title to any property whatever (other than marketable security), or
(2) the pawn or pledge of movable property, where such deposit, pawn or pledge has been made by way of security for the repayment of money advanced or to be advanced by way of loan or an existing or future debt—

(i) If the amount secured is up to rupees 5 lakhs

(ii) If the amount secured exceeds rupees 5 lakhs but does not exceed rupees 20 lakhs

(iii) If the amount secured exceeds rupees 20 lakhs but does not exceed rupees 50 lakhs

(iv) If the amount secured exceeds rupees 50 lakhs

0.5% of the amount.

0.5% of the amount subject to a maximum of rupees 5,000.

0.5% of the amount subject to a maximum of rupees 10,000.

0.25% of the amount subject to a minimum of rupees 20,000 and a maximum of rupees 25,000.

** ** ** **
31. **Gift.**—instrument not being a settlement or will or transfer,

(a) where the gift is in favour of father, mother, grandfather, grandmother, husband, wife, son, daughter, brother, sister or grandchildren of a person and if—

(i) the extent of land involved in the property transferred by the instrument is five acres or less

Two rupees for every rupees 100 or part thereof of the fair value of the property and the value of the other properties set forth in the instrument or the value of all the properties set forth in the instrument whichever is higher, subject to a maximum of Rupees 1,000

(ii) the extent of land involved in the property transferred by the instrument is above five acres

Two rupees for every rupees 100 or part thereof of the fair value of the property and the value of the other properties set forth in the instrument or the value of all the properties set forth in the instrument whichever is higher.

(b) in any other case

The same duty as a conveyance (No.21 or 22 as the case may be).
Lease.—including an underlease or sublease and any agreement to let or sublet.—

(a) where by such lease the rent is fixed and no premium is paid or delivered,—

(i) where the lease purports to be for a term of less than one year

** ** **

(c) where the lease is granted for a fine or premium or for money advanced in addition to rent reserved:

** ** **

The same duty as a Bottomry Bond (No.14) for the whole amount payable or deliverable under such lease.

** ** **

The same duty as a conveyance (No. 21 or 22 as the case may be) for a consideration equal to the amount or value of such fine or premium or advance as set forth in the lease in addition to the duty which would have been payable on such lease if no fine or premium or advance had been paid for delivered:

Provided that in any case where an agreement to lease is stamped with ad valorem stamp required for a lease and a lease pursuance of such agreement is subsequently executed, the duty on such lease shall not exceed one rupee ninety five paisa.

Explanation:—When a lessee undertakes to pay any recurring charge, such as Government revenues, the landlord’s share of cesses or the owner’s share of Municipal rates or taxes which is by law recoverable from the lessor, the amount so agreed to be paid by the lessee shall be deemed to be part of the rent.
42. *Partition.*—instrument of [as defined by section 2 (k)].—

(a) where the partition is among all or some of the members of the family and if—

(i) the extent of land involved in the property divided by the instrument is five acres or less

One rupee for every rupees 100 or part thereof of the fair value of the separated share or shares of property and the value of other properties in such separated share or shares set forth in the instrument, or of the value of all the properties of the separated share or shares as set forth in the instrument, whichever is higher, subject to the maximum of rupees 1,000.

(ii) the extent of land involved in the property divided by the instrument is above five acres

One rupee for every rupees 100 or part thereof of the fair value of the separated share or shares of property and the value of other properties in such separated share or shares set forth in the instrument, or of the value of all the properties of the separated share or shares as set forth in the instrument, whichever is higher.

(b) in any other case

Six rupees for every rupees 100 or part thereof of the amount of the value or fair value of the separated share or shares of the property whichever is higher.
Explanation:—Family means father, mother, grandfather, grandmother, husband, wife, son, daughter, grandchildren, brother, sister and legal heirs of the deceased children, if any, as the case may be.

44. Power of attorney (as defined by section 2(p), not being a proxy)

(c) when authorising not more than 5 persons to act jointly and severally in more than one transaction or generally:

(48) Release, that is to say, any instrument (not being such a release as is provided in section 24), whereby a person renounces a claim upon another person or against any specified property—

(a) When such release operates in favour of father, mother, grandfather, grandmother, husband, wife, son, daughter, brother, sister, grandchildren or legal heirs of the deceased children of a person and if—

(i) the extent of land involved in the property in which right relinquished by the instrument is five acres or less

<table>
<thead>
<tr>
<th>(1)</th>
<th>(2)</th>
<th>(3)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Explanation:—Family means father, mother, grandfather, grandmother, husband, wife, son, daughter, grandchildren, brother, sister and legal heirs of the deceased children, if any, as the case may be.</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

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(c) when authorising not more than 5 persons to act jointly and severally in more than one transaction or generally:

(48) Release, that is to say, any instrument (not being such a release as is provided in section 24), whereby a person renounces a claim upon another person or against any specified property—

(a) When such release operates in favour of father, mother, grandfather, grandmother, husband, wife, son, daughter, brother, sister, grandchildren or legal heirs of the deceased children of a person and if—

(i) the extent of land involved in the property in which right relinquished by the instrument is five acres or less

One rupee for every rupees 100 or part thereof of the amount of the fair value of other properties or claims of which the right is relinquished.
(ii) the extent of land involved in the property in which right relinquished by the instrument is above five acres.

(b) in any other case

in proportion to right relinquished or value of all the properties or claims of which the right is relinquished in proportion to the right relinquished or consideration for the release, whichever is higher, subject to a maximum of Rupees 1,000.

One rupee for every rupees 100 or part thereof of the amount of fair value of other properties or claims of which the right is relinquished in proportion to right relinquished or value of all the properties or claims of which the right is relinquished in proportion to the right relinquished or consideration for the release, whichever is higher.

The same duty as a conveyance (No.21 or 22 as the case may be) for such amount or value of the property or claim or fair value of the property of which the right is relinquished in proportion to right relinquished or consideration for the release, whichever is higher.
51. *Settlement*

A. instrument of (including a deed of dower).

(a) Where the settlement is in favour of father, mother, grandfather, grandmother, husband, wife, son, daughter, brother, sister or grandchildren of a person and if—

(i) the extent of land involved in the property settled by the instrument is five acres or less

Two rupees for every rupees 100 or part thereof of the amount of the fair value of other properties set forth in the instruments or the value of all properties set forth in such instrument, whichever is higher, subject to a maximum of Rupees 1,000

(ii) the extent of land involved in the property settled by the instrument is above five acres

Two rupees for every rupees 100 or part thereof of the fair value of the land and the value of other properties set forth in the instrument or the value of all properties set forth in such instrument whichever is higher.

(b) in any other case

The same duty as Bottomry Bond (No.14) for a sum equal to amount or value of the property settled as set forth in such instrument or fair value of land, whichever is higher.
54. **Surrender of lease**

(a) when the duty with which the lease is chargeable does not exceed One Hundred rupees.

(b) in any other case Two hundred and fifty rupees
## Extract from the Relevant Portions of the Kerala Court Fees and Suits Valuation Act 1959 (10 of 1960)

**Schedule I**

<table>
<thead>
<tr>
<th>Article</th>
<th>Particulars</th>
<th>Proper Fee</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
</tr>
<tr>
<td>**</td>
<td>**</td>
<td>**</td>
</tr>
</tbody>
</table>

**Schedule II**

<table>
<thead>
<tr>
<th>Article</th>
<th>Particulars</th>
<th>Proper Fee</th>
</tr>
</thead>
<tbody>
<tr>
<td>18.</td>
<td>Caveat</td>
<td>Fifty rupees</td>
</tr>
<tr>
<td>**</td>
<td>**</td>
<td>**</td>
</tr>
</tbody>
</table>
EXTRACT FROM THE RELEVANT PORTIONS OF THE KERALA
LAND TAX ACT, 1961
(13 OF 1961)

**       **       **

6. Rate of basic tax.—(1) Subject to the provisions of sub-section (2) of
section 7, the basic tax charged and levied per annum under section 5 shall be
at the rates as shown in the Table below:

TABLE

I. In Panchayat areas:
   up to 8 Are       .. ₹ 1 per Are
   up to 2 Hectare   .. ₹ 2 per Are
   above 2 Hectare  .. ₹ 400 plus ₹ 5 per Are for land in excess of two
                     Hectare.

II. In Town Panchayats and Municipal Council areas:
    up to 3 Are       .. ₹ 2 per Are
    up to 2 Hectare   .. ₹ 4 per Are
    above 2 Hectare  .. ₹ 800 plus ₹ 10 per Are for land in excess of
                         two Hectare.

III. In Municipal Corporation areas:
    up to 2 Are       .. ₹ 4 per Are
    up to 2 Hectare   .. ₹ 8 per Are
    above 2 Hectare  .. ₹ 1600 plus ₹ 20 per Are for land in excess of
                         two Hectare.

Note:— Any excess tax paid on or after 30th day of September, 2014 may be
adjusted against future dues.

**       **       **       **
23B. Reduction of arrears in certain cases.—(1) Notwithstanding anything contained in this Act or in any judgment, decree or order of any Court, Tribunal or Appellate Authority, an assessee who is in arrears of tax or any other amount due under this Act or the Central Sales Tax Act, 1956 (Central Act 74 of 1956) relating to the period ending on 31st March, 2005, may opt for settling the arrears by availing a complete reduction of the interest on the tax amount and for the amount of penalty and interest thereon:

Provided that nothing in this section shall apply to a public sector undertaking under the control of Government of India.

(3) A dealer who wishes to opt for payment of arrears under sub-section (1) shall make an application to the assessing authority in the prescribed form before 31st December, 2017 or on such date as may be notified by the Government.

(4) On receipt of an application under sub-section(3), the assessing authority shall verify the same and intimate the amount due to the assessee and thereupon the assessee shall remit the amount in lump sum or in three equal instalments on or before 31st December, 2017.
**Schedule**  
[Section 5(1)]

Goods in respect of which tax is leviable under section 5

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Sub-entry</th>
<th>Description of Goods</th>
<th>Rate of Tax (per cent)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Petroleum Products</td>
<td></td>
<td></td>
</tr>
<tr>
<td>(i)</td>
<td>Aviation Turbine Fuel</td>
<td></td>
<td>34</td>
</tr>
<tr>
<td>(ii)</td>
<td>High Speed Diesel Oil</td>
<td></td>
<td>40</td>
</tr>
<tr>
<td>(iii)</td>
<td>Motor Spirit (commonly known as Petrol)</td>
<td></td>
<td>50</td>
</tr>
<tr>
<td>2</td>
<td>Foreign Liquor</td>
<td></td>
<td></td>
</tr>
<tr>
<td>(i)</td>
<td>Beer and Wine</td>
<td></td>
<td>70</td>
</tr>
<tr>
<td>(ii)</td>
<td>Other than Beer and Wine for which purchase value incurred is rupees 400 per case or more;</td>
<td></td>
<td>135</td>
</tr>
<tr>
<td>(iii)</td>
<td>Other Foreign Liquor, not covered under items (i) and (ii) above</td>
<td></td>
<td>125</td>
</tr>
</tbody>
</table>

**Explanation:**—For the purpose of this Schedule,—

(i) "case" means, 48 bottles of 180 ml. each, or 24 bottles of 375 ml. each, or 18 bottles of 500 ml. each or 12 bottles of 750 ml. each, or 9 bottles of 1000 ml. each or 6 bottles of 1500 ml. each;

(ii) "purchase value" means the value at which the Kerala State Beverages (Manufacturing and Marketing) Corporation Limited purchases such liquor from the suppliers and in case any liquor is not purchased by the Kerala State Beverages (Manufacturing and Marketing) Corporation Limited, such value as fixed by the Commissioner of Excise, for the purpose of levy of duties as per the Abkari Act, 1077 (1 of 1077).
3. Levy of Tax.— (1) Subject to the other provisions of this Act, on and from the date of commencement of this Act, a tax shall be levied on every motor vehicle used or kept for use in the state, at the rate specified for such vehicle in the Schedule.

Provided further that in respect of a new motor vehicle of any of the classes specified in items 1, 2, 6, 7(i)(b), 7(i)(c), 10 (iii) and 11(i) of the Schedule, there shall be levied from the date of purchase of the vehicle, one-time tax at the rate specified in Annexure I, at the time of first registration of the vehicle and thereafter tax shall be levied at the time of renewal of registration of such vehicle or on the expiry of the life time tax already paid at the rate specified in the Schedule as per fourth proviso to sub-section (1) of Section 4:

Provided also that in respect of old motor cycles specified in item (1), old three wheelers specified in item (2) and old motor cars specified in item 11 (i) of the Schedule, there shall be levied a tax in advance for a period of five years after the expiry of the period in respect of which tax has been paid at the rate specified in Annexure II and for new goods carriages specified in item 3 (3) (i) (a) to (3) (i) (e) and (3) (ii) (a) to (3) (ii) (e), new Autorickshaws specified in item 7(i) (a), there shall be levied a tax in advance for a period of five years at the rate specified in Annexure II at the time of first registration of the vehicle and thereafter tax shall be levied for five years or for one year at the rate specified in the seventh proviso to sub-section (1) of Section 4.

Note:—This shall be deemed to have come into force on and from 18th day of July, 2016.
(5) The tax payable for temporary license in respect of a motor vehicle shall be—

(a) Where the temporary licence is for a period not exceeding seven days, at the rate of one-tenth of quarterly tax on that motor vehicle; and

(b) Where the temporary licence is for a period exceeding seven days but not exceeding thirty days at the rate of one-third of the quarterly tax on that motor vehicle.

**

Provided further that in the case of vehicles covered with permit under sub-section (9) of section 88 of the Motor Vehicles Act, 1988 (Central Act 59 of 1988) and registered in any State other than in the State of Kerala and entering the State of Kerala and staying there in, the tax shall be payable from the date of entry till the end of the quarter at the rate specified for such vehicles in the Schedule.

**

(7) In the case of Motor Vehicles brought to the State from any other country for temporary use in the State, a short-term tax shall be levied at the rate specified in the Schedule.

**

4. Payment of Tax and issue of licence:—(1) The tax levied under sub-section (1) of section 3 shall be paid in advance within such period and in such manner as may be prescribed, by the registered owner or person having possession or control of the motor vehicle for a quarter or year, at his choice, upon a quarterly or annual license to be taken out by him;

**

Provided also that where the tax payable in respect of a motor vehicle other than a motor cycle (including a motor scooter and cycle with attachment for propelling the same by mechanical power) or a three wheeler as specified in items 1 and 2 of the Schedule or a motor car as specified in item 11 of the Schedule, for a year does not exceed Rupees one thousand five hundred, the tax shall be paid yearly upon an annual licence;
Provided also that a registered owner or person having possession or control of the motor vehicle may, at his/her choice, pay the yearly tax payable under the second proviso in advance for any period up to 5 years, upon a licence for such period.

Provided also that the registered owner or a person having possession or control of a motor cycle (including motor scooters and cycles, with attachment for propelling the same by mechanical power), specified in item 1 of the Schedule or three wheelers (including tricycles and cycle rickshaws with attachment for propelling the same by mechanical power) not used for transportation of goods or new goods carriage specified in items 3(i) (a) to 3(i) (e), 3(ii) (a) to 3(ii) (e), new auto rickshaws specified in item 7(i) (a) or old motor cars specified in item 11(i) of the Schedule shall pay tax in respect of those vehicles in advance for a period of five years in lump sum upon a licence for such period.

**  **  **  **  **

Provided also that the owner or a person liable to pay tax in respect of goods vehicles specified in item 3 (i) (a) to 3(i) (e) and 3 (ii) (a) to 3(ii) (e), autorickshaws specified in item 7 (i) (a), motor cab specified in item 7 (i) (b) and tourist motor cab specified in item 7(i) (c) of the Schedule shall have an option to remit tax in lump sum for five years at the rate specified in Annexure II or to remit tax for one year at the rate specified in item 3 (i) (a) to 3(i) (e), 3 (ii) (a) to 3(ii) (e) and 7 (i) (a) to 7(i) (c) of the Schedule respectively.

**  **  **  **  **
THE SCHEDULE

[See Section 3(1)]

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Class of Vehicle</th>
<th>Rate of Quarterly Tax (in Rupees)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Motor Cycle (including Motor Scooters and cycles with attachment for propelling the same by mechanical power)</td>
<td>45.00</td>
</tr>
<tr>
<td>2</td>
<td>Three wheelers (including tri-cycles and cycle Rickshaws with attachment for propelling the same by mechanical power) not used for transport of goods or passengers</td>
<td>45.00</td>
</tr>
<tr>
<td>3</td>
<td>Goods Carriages</td>
<td></td>
</tr>
<tr>
<td></td>
<td>(i) Goods Carriages other than those fitted with tipping mechanism</td>
<td></td>
</tr>
<tr>
<td></td>
<td>**</td>
<td></td>
</tr>
<tr>
<td></td>
<td>(ii) Good Carriages fitted with tipping mechanism (Tipper Goods Carriages)</td>
<td></td>
</tr>
<tr>
<td></td>
<td>(a) Motor Cycles trucks not exceeding</td>
<td></td>
</tr>
<tr>
<td></td>
<td>300kg. in gross vehicle Weight</td>
<td>190.00</td>
</tr>
<tr>
<td></td>
<td>**</td>
<td></td>
</tr>
<tr>
<td></td>
<td>(q) Vehicles exceeding.</td>
<td>₹4240 + ₹160 for every 250 Kg or part thereof in excess of 15000 Kg.</td>
</tr>
</tbody>
</table>
7. Motor vehicles plying for hire and used for transport of passengers and in respect of which permits have been issued under the Motor Vehicles Act, 1988.

(i) Vehicles permitted to ply solely as Contract Carriage and to carry
(a) not more than 3 passengers (Auto Rickshaw) 125.00

14. Motor Vehicles brought to the State from any other country for temporary use in the State
(a) For the first month of stay or part thereof 10000.00
(b) For every subsequent month of stay or part thereof 5000.00

ANNEXURE II

LUMP SUM TAX

(See Proviso to sections 3 (1) and 4 (1))

<table>
<thead>
<tr>
<th></th>
<th>Goods Carriages having GVW up to 3000 Kg</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
</tr>
<tr>
<td>(i)</td>
<td>Motor Cycle trucks not exceeding 300 Kg.</td>
</tr>
<tr>
<td>(ii)</td>
<td>Goods Carriages with GVW not exceeding 1000 Kg.</td>
</tr>
<tr>
<td>(iii)</td>
<td>Goods Carriages with GVW exceeding 1000 Kg. but not exceeding 1500 Kg.</td>
</tr>
<tr>
<td>(iv)</td>
<td>Goods carriages with GVW exceeding 1500 Kg. but not exceeding 2000 Kg.</td>
</tr>
<tr>
<td>(v)</td>
<td>Goods Carriages with GVW exceeding 2000 Kg. but not exceeding 3000 Kg.</td>
</tr>
</tbody>
</table>
## ANNEXURE III

**[See section 3 (6)]**

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Class of Vehicle</th>
<th>Amount of Tax</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Motor Cycle and Three wheelers</td>
<td>One time tax proportionate to the rate specified in Annexure I</td>
</tr>
<tr>
<td>2.</td>
<td>Motor Cars</td>
<td>One time tax proportionate to the rate specified in Annexure I</td>
</tr>
<tr>
<td>3.</td>
<td>Private Service Vehicle for personal use</td>
<td></td>
</tr>
<tr>
<td></td>
<td>A. Passenger capacity up to 10 seats—for every passenger</td>
<td>One time tax proportionate to the rate specified in Annexure I</td>
</tr>
<tr>
<td></td>
<td>B. Passenger capacity more than 10—for every passenger</td>
<td>One time tax proportionate to the rate specified in Annexure I</td>
</tr>
<tr>
<td>4.</td>
<td>Construction Equipment Vehicles and other non-transport vehicles</td>
<td>One time tax proportionate to the rate specified in Annexure I</td>
</tr>
</tbody>
</table>

---

*Period of stay exceeding 30 days and upto one year*

---

*Period of stay exceeding one year*
37C. Reduction of arrears in certain cases.—(1) Notwithstanding anything contained in this Act or rules made thereunder or in any judgment, decree or order of any court, tribunal or appellate authority, an assessee who is in arrears of tax or any other amount due under this Act relating to the period up to and including 31st March, 2011, may opt for settling the arrears on payment of the principal amount of tax in arrears and thirty per cent of the penalty amount by availing a complete reduction of the interest on the tax amount and on the penalty amount;

(5) An assessee who intends to opt for payment of arrears under sub-section (1) shall submit an application to the assessing authority on or before 30th September, 2017.

(7) On receipt of an application under sub-section (5), the assessing authority shall determine the amount of tax and other amounts due from the assessee under sub-section (1) and shall intimate the same to the assessee, and thereupon the assessee shall remit the amount in equal monthly instalments on or before 31st December, 2017.
EXTRACT FROM THE RELEVANT PORTIONS OF THE
KERALA VALUE ADDED TAX ACT, 2003

(30 OF 2004)

2. Definitions.—In this Act, unless the context otherwise requires,—

"Joint Commissioner" means any person appointed to be a Joint Commissioner under sub-section (3) of section 3;

3. Commercial Tax Authorities.—(1) The Commissioner shall have and exercise all the powers and shall perform all the duties conferred or imposed upon him by or under this Act:

(3) The Government shall appoint as many Joint Commissioners, Deputy Commissioners, Deputy Commissioner (Appeals), Assistant Commissioner (Appeals) Assistant Commissioners, Commercial Tax Officers and such other officers as they think fit for the purpose of performing the functions respectively assigned to them by or under this Act. Such officers shall perform the said functions within such local limits as the Commissioner may assign to them.

(4) All officers and persons employed for the execution of this Act shall observe and follow the orders, instructions and directions of the officers superior to them:
Provided that so such orders, instructions or directions shall be given so as to interfere with the discretion of the Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals) in the exercise of their appellate functions.

**     **     **     **

24. Audit assessment.—(1) Notwithstanding anything contained in any other provision of this Act, if any dealer—

(a) is found on audit of his books of accounts other records or otherwise, to have submitted incorrect or incomplete return for any return period; or

**     **     **     **

Provided that no assessment under this section shall be completed without refusing the dealer an opportunity of being heard.

**     **     **     **

Provided also that the period for rejection of return and completion of assessments inlcuding those subjected to extension under section 25B which expires on 31st March, 2017, shall be extended up to 31st March, 2018.

**     **     **     **

25. Assessment of escaped turnover.—(1) Where for any reason the whole or any part of the turnover of business of a dealer has escaped assessment to tax in any year or return period or has been under assessed or has been assessed at a rate lower than the rate at which it is assessable or any deduction has been wrongly made therefrom, or where any input tax or special rebate credit has been wrongly availed of, the assessing authority may, at any time within six years from the last date of the year to which the return relates, proceed to determine, to the best of its judgment, the 477/2018.
50
turnover which has escaped assessment to tax or has been under assessed or has been assessed at a rate lower than the rate at which it is assessable or the deduction in respect of which has been wrongly made or input tax or special rebate that has been wrongly availed of and assess the tax payable on such turnover or disallow the input tax or special rebate credit wrongly availed of, after issuing a notice on the dealer and after making such enquiry as it may consider necessary:

Provided that before making an assessment under this sub-section the dealer shall be given a reasonable opportunity of being heard.

** ** ** ** ** **

Provided also that the period of proceeding to determine any assessment including those subjected to extension under section 25B which expires on 31st March, 2017, shall be extended up to 31st March, 2018.”;

** ** ** ** ** **

25D. Special provision for bakery dealers to settle arrears.—Notwithstanding anything contained in this Act, a dealer in bakery products, sweets, confectionary and other food products sold under brand name registered under the Trade Marks Act, 1999, who had not remitted the tax as per the prescribed rate, for the period up to the financial year 2013-14, and have opted for remitting the differential amount of tax from 1st April, 2016 to 31st March, 2017 shall pay the amount within a period of two years in equal quarterly instalments and those who opt for payment of tax under this Scheme shall be exempted from payment of interest and penalty due thereon subject to such conditions and restrictions, as may be prescribed,
25E. Special provision for assessment and payment of tax for presumptive dealers.—(1) Notwithstanding anything contained in this Act or rules made thereunder or in any judgement, decree or order of any court, tribunal or appellate or revisional authority or any assessment order or penalty order issued under this Act, the dealers who have opted to pay tax under sub-section (5) of section 6 and with regard to whom unaccounted purchases have been detected by the assessing authority for the period up to 31st March, 2016, may opt to settle their cases by paying tax at,—

(i) half per cent of the turnover of taxable goods, if the total turnover determined is, within the total turnover limit specified under sub-section (5) of section 6;

(ii) one per cent on the turnover of taxable goods, for the total turnover determined in excess of the total turnover limit specified under sub-section (5) of section 6 and up to rupees one crore, in addition to the tax due under clause (i) above;

(iii) two per cent on the turnover of taxable goods, for the total turnover determined above rupees one crore, in addition to the tax due under clauses (i) and (ii) above, and on payment of such tax, all penalties and interest including penalty under sub-section (7) of section 22, shall stand waived.

Explanation:—Notwithstanding anything contained in clause (11) of section 2 of the Act, for the purpose of this section, ‘total turnover determined’ shall be the total turnover obtained by adding unaccounted purchases detected or declared with five per cent gross profit to the total turnover declared as per the returns filed.

(2) For settling the cases under sub-section (1), the dealer shall file option before the assessing authority on or before 30th September, 2017, along with the evidence regarding withdrawal of cases, if any, pending before any court, tribunal or appellate or revisional authority.

(5) Thirty per cent of the amount due under this scheme shall be paid within fifteen days from the date of receipt of the intimation under sub-section (4) and the balance amount shall be paid on or before 31st December, 2017 in equal monthly instalments.
(7) Any dealer who opts for this scheme shall obtain Taxpayers Identification Number (TIN) under this Act with effect from 1st April, 2016.

**  **  **  **  **

31A. Reduction of arrears in certain cases.—(1) Notwithstanding anything contained in this Act or rules made thereunder or in any judgment, decree or order of any court, tribunal or appellate authority, any assessee who is in arrears of tax or any other amount due under this Act or under the Central Sales Tax Act, 1956 (Central Act 74 of 1956) relating to the period up to and including 31st March, 2011, may opt for settling the arrears on payment of the principal amount of the tax in arrears and thirty per cent of the penalty amount by availing a complete reduction of the interest on the tax and on the penalty amount.

**  **  **  **  **

(5) An assessee who intends to opt for payment of arrears under sub-section (1) shall submit an application to the assessing authority on or before 30th September, 2017.

(7) On receipt of an application under sub-section (5), the assessing authority shall determine the amount of tax and other amounts due from the dealer under sub-section (1) and shall intimate the same to the dealer and thereupon the dealer shall remit the amount in equal monthly instalments on or before 31st December, 2017.

**  **  **  **  **

(8) There shall not be any refund subsequently for the amount settled under the scheme, under any circumstances.

**  **  **  **  **

42. Audit of accounts and certification of returns.—(1) Every dealer whose total turnover in a year exceeds rupees Sixty lakhs, shall get his accounts audited annually by a Chartered Accountant or Cost Accountant and shall submit copy of the audited statement of accounts and certificate, in the manner prescribed.
(2) Where any dealer detects any omission or mistake in the annual return submitted by him with reference to the audited figures, he shall file revised annual return rectifying the mistake or omission along with the audit certificate. Where as a result of such revision, the tax liability increases, the revised return shall be accompanied by proof of payment of such tax, interest due thereon under sub-section (5) of section 31, and penal interest, calculated at twice the rate specified under sub-section (5) of section 31:

Provided that this sub-section shall not apply to a dealer against whom any penal action is initiated in respect of such omission or mistake under any of the provisions of this Act.

** ** ** **

55. Appeals to the Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals).—(1) Any person aggrieved by any order issued or proceedings recorded other than those under sub-section (3), sub-section (8) or sub-section (9) of section 16 and sub-section (8) of section 19 passed by an authority empowered to do so under this Act not being an authority above the rank of an Assistant Commissioner may, within a period of thirty days from the date on which the order was served on him, appeal against such order:

Provided that orders passed under sections 48, 49, 67, 69, 70, 70A and 72 shall be appealable only to the Deputy Commissioner (Appeals):

** ** ** **

Provided further that the Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals) may admit an appeal presented after the expiration of the said period if he is satisfied that the appellant had sufficient cause for not presenting the appeal within the said period:

(4) Notwithstanding that an appeal has been preferred under sub-section (1), the tax or other amounts shall be paid in accordance with the order against which the appeal has been preferred:
Provided that the Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals) may at his discretion, give such directions as he thinks fit in regard to the payment of the tax before the disposal of the appeal, if the appellant furnishes sufficient security to his satisfaction in such form and in such manner as may be prescribed.

(5) In disposing of an appeal, the Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals) may, after giving the appellant a reasonable opportunity of being heard,—

(a) in the case of an order of assessment or penalty, either confirm, reduce, enhance or annul the assessment or the penalty or both;

(b) in the case of any other order, confirm, cancel or vary such order;

(6) The order of the Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals) disposing of an appeal before it shall state the point for determination, the decision thereon and the reason for arriving at such decision.

(7) Where as a result of the appeal any change becomes necessary in the order appealed against, the Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals) may, direct the assessing authority to amend such order accordingly and on such amendment being made, any amount paid in excess by the appellant shall be refunded to him or as the case may be the further amount of tax, if any, due from him shall be collected in accordance with the provisions of this Act, as the case may be.
58. *Powers of revision of the Commissioner suomoto.*—(1) The Commissioner may suomoto call for and examine any order passed or proceedings recorded under this Act by any officer or authority, subordinate to him other than that of the Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals) or not being the orders passed by him against any order issued or proceedings recorded under sub-section (3) of section 25 which in his opinion is prejudicial to the interest of revenue and may make such enquiry or cause such enquiry to be made and subject to the provisions of this Act may pass such order thereon, as he thinks fit.

(2) The Commissioner shall not pass any order under sub-section (1) if—

(a) the time for appeal against that order has not expired;

(b) the order has been made the subject matter of an appeal to [xxx]

[the Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals) or] the Appellate Tribunal or of a revision in the High Court; or

59. *Power of revision of the Commissioner on application.*—(1) Any person objecting to an order passed by the Deputy Commissioner other than an order of the Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals) under section 55 may, within a period of thirty days from the date on which a copy of the order was served on him file an application for revision of such to the Commissioner:

60. *Appeals to the Appellate Tribunal.*—(1) Any person objecting to an order passed by the Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals) under sub-section (5) of section 55 or any officer empowered by the Government in this behalf may within a period of 60 days from the date on which the order was served on him, in the manner prescribed, appeal against such order to the Appellate Tribunal:
(2) The officer authorised under sub-section (1) or the person against whom an appeal has been preferred, as the case may be, on receipt of notice that an appeal against the order of the Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals) has been preferred under sub-section (1) by the other party may notwithstanding that he has not appealed against such order or any part thereof, file within 30 days of the receipt of the notice, a memorandum of cross objection, verified in the prescribed manner, against any part of the order of the Deputy Commissioner (Appeals) or Assistant Commissioner (Appeals) and such memorandum shall be disposed by the Appellate Tribunal as if it were an appeal presented within the time specified in sub-section (1).

** ** ** **

65. Fee for interlocutory petitions.—Every interlocutory application prescribed by the Government and filed before the authorities under this Act specified below, other than those filed by officers empowered by Government shall be accompanied by the following fees, namely:

(a) Before the Dy. Commissioner (Appeals), Two hundred Rupees
Asst. Commissioner (Appeals) or
Deputy Commissioner

(b) Before the Commissioner or the Appellate Tribunal Three hundred Rupees

** ** ** **

85. Prohibition of disclosure of particulars produced before commercial tax authorities.—(1) All particulars contained in any statement made, return furnished or accounts, registers, or documents produced under the provisions of this Act or in the evidence given or affidavit or deposition made in the course of any proceeding under this Act or in any record of any proceeding relating to the recovery of a demand, prepared for the purposes of this Act, shall be treated as confidential and shall not be disclosed.
(2) Nothing contained in sub-section (1) shall apply to the disclosure or any such particulars,—

(i) to an officer of the Commercial Taxes Department of the State;

(ii) to an officer of the Central Government or the Government of Kerala after obtaining,—

(b) the permission of the Commissioner, where such particulars are to be furnished by an Assistant Commissioner (Appeals) or Assistant Commissioner or by a Deputy Commissioner (Appeals) or by a Deputy Commissioner.

94. Power of Authority to issue clarification.—(1) If any dispute arises, otherwise than in a proceedings before any appellate or revisional authority or in any court or tribunal as to whether, for the purpose of this Act,—

(a) any person is a dealer; or

(e) any activity carried out in any goods amounts to or results in the manufacture of goods;

such dispute shall be decided by an authority consisting of three officers in the rank of Joint Commissioner or Deputy Commissioner nominated by the Commissioner on application by a dealer or any other person.

(5) Every order issued by the Authority under sub-section (1) shall, subject to the provisions of section 62, be final and binding on the applicant and all authorities subordinate to the Commissioner including Deputy Commissioner (Appeals) and Assistant Commissioner (Appeals).

477/2018.
### FIRST SCHEDULE

**Goods exempted from tax under sub-section (4) of Section 6**

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Description of Goods</th>
<th>HSN Code</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Agricultural implements manually operated or animal driven</td>
<td></td>
</tr>
<tr>
<td>(1)</td>
<td>Spades and shovels</td>
<td>3201.10.00</td>
</tr>
<tr>
<td></td>
<td>**</td>
<td>**</td>
</tr>
<tr>
<td></td>
<td>**</td>
<td>**</td>
</tr>
<tr>
<td>17B.</td>
<td>Fertilisers, bio-fertilisers, micronutrients and similar products</td>
<td></td>
</tr>
<tr>
<td>(1)</td>
<td>Animal or Vegetable fertilisers whether or not mixed together or chemically treated; Fertilisers produced by the mixing or chemical treatment of animal or vegetable products</td>
<td>3101</td>
</tr>
<tr>
<td>(2)</td>
<td>Chemical Fertilisers</td>
<td></td>
</tr>
<tr>
<td>(a)</td>
<td>Mineral or chemical fertilisers, nitrogenous</td>
<td>3102</td>
</tr>
<tr>
<td>(b)</td>
<td>Mineral or chemical fertilisers, phosphatic</td>
<td>3103</td>
</tr>
<tr>
<td>(c)</td>
<td>Mineral or chemical fertilisers, potassic</td>
<td>3104</td>
</tr>
<tr>
<td>(d)</td>
<td>Mineral or chemical fertilisers containing two or three of the fertilising elements nitrogen, phosphorus and potassium; Other fertilisers</td>
<td>3105</td>
</tr>
<tr>
<td>(3)</td>
<td>Bio-fertilisers, and micronutrients</td>
<td></td>
</tr>
<tr>
<td></td>
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<td></td>
<td>**</td>
<td>**</td>
</tr>
</tbody>
</table>
6. Levy and Collection of Cess.—(1) There shall be levied and collected from dealers a Cess at the rate of one per cent on the tax payable by them under sections 5 and 7 of the Kerala General Sales Tax Act, 1963 (15 of 1963), to be called the Social Security Cess, to fulfill the commitment of the Government to provide and finance a comprehensive social security scheme:

Provided that the rate of cess payable under this section shall be ten per cent on the tax payable under section 5 (1) (b) of the Kerala General Sales Tax Act, 1963, (15 of 1963)

(2) Notwithstanding anything contained in sub-section (1) no Cess shall be levied in respect of declared goods as defined in section 14 of the Central Sales Tax Act, 1956. (Central Act 74 of 1956)

(2A) (a) There shall be levied and collected from the Kerala State Beverages (Manufacturing and Marketing) Corporation Limited, a cess, on the tax payable by them under clause (b) of sub-section (1) of section 5 of the Kerala General Sales Tax Act, 1963 (15 of 1963),—

(i) at the rate of One per cent, to be called a Medical Cess to fulfil the commitment of the Government to provide generic medicine free of cost to the patients of the Government Hospitals, who are not income tax payers;

(ii) at the rate of five per cent, to be called a Rehabilitation Cess to fulfil the commitment of the Government to provide for rehabilitation of bar hotel workers who had lost employment pursuant to the closure of bar hotels in the State as per Abkari policy;

(b) The cess so collected shall be in addition to the cess collected under sub-section (1)

(3) The Government may after due appropriation made by the Legislature by law in this behalf utilise such sum of money of social security Cess, Medical Cess and the Rehabilitation Cess for the purposes specified in sub-section (1) or in sub-section (2A), as the case may be.
(4) The provisions of section 22 of the Kerala General Sales Tax Act, 1963 (15 of 1963) shall be applicable for the collection of cess as per sub-sections (1) and (2A).

(5) The provisions regarding the assessment and recovery in the Kerala General Sales Tax Act, 1963 shall *mutatis mutandis* apply to Cess under this section.

**  **  **  **  **